

446
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 435/2023

IN THE MATTER OF:

JASBIR SINGH

...APPLICANT(s)

VERSUS

STATE OF U.P.

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT BY RESPONDENT NO. 5, DISTRICT MAGISTRATE, MATHURA IN COMPLIANCE OF ORDER DATED 18.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI	
2.	A COPY OF THE LETTER DATED 06.08.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	
3.	A COPY OF THE INSPECTION REPORT DATED 21.08.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-2	
4.	A COPY OF THE CTE IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-3	
5.	A COPY OF THE RC DATED 05.05.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-4	

447

THROUGH COUNSEL

Bpsjadon

**BHANWAR PAL SINGH JADON
COUNSEL FOR RESPONDENT NO. 5
bhanwar09jadon@gmail.com | 6375115224**

DATE: 25.08.2025

PLACE: NOIDA



INDIA NON JUDICIAL
448



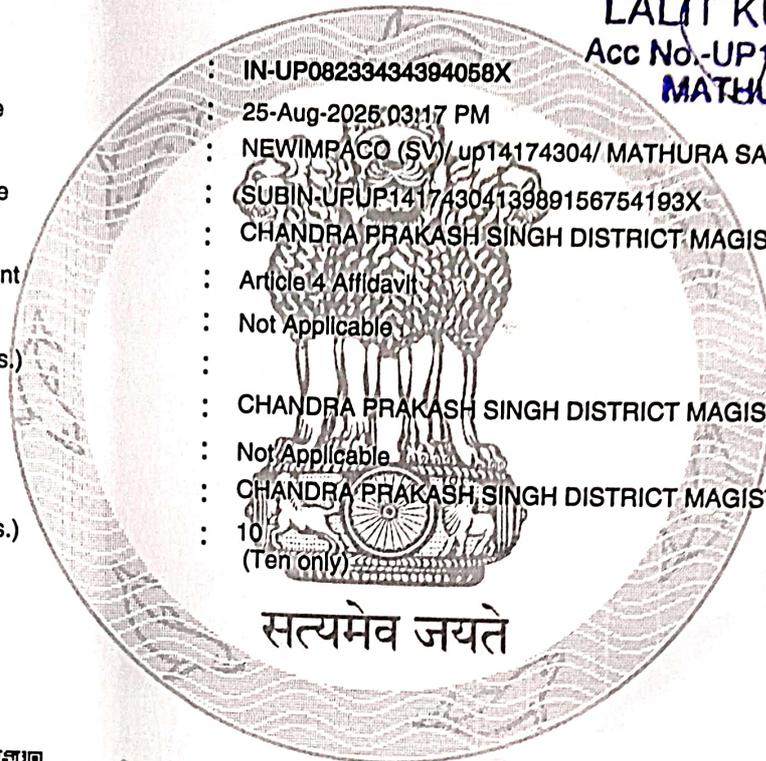
Government of Uttar Pradesh

IN-UP08233434394058X

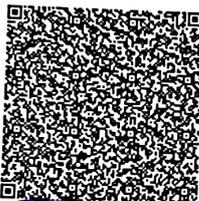
e-Stamp

LALIT KUMAR
Acc No.-UP14174304
MATHURA ₹10

Certificate No.	: IN-UP08233434394058X
Certificate Issued Date	: 25-Aug-2025 03:17 PM
Account Reference	: NEWIMPACO (SV)/up14174304/ MATHURA SADAR/ UP-MTH
Unique Doc. Reference	: SUBIN-UPUP1417430413989156754193X
Purchased by	: CHANDRA PRAKASH SINGH DISTRICT MAGISTRATE MATHURA
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: CHANDRA PRAKASH SINGH DISTRICT MAGISTRATE MATHURA
Second Party	: Not Applicable
Stamp Duty Paid By	: CHANDRA PRAKASH SINGH DISTRICT MAGISTRATE MATHURA
Stamp Duty Amount(Rs.)	: 10 (Ten only)



₹10 ₹10 ₹10 ₹10



₹10

Please write or type below this line

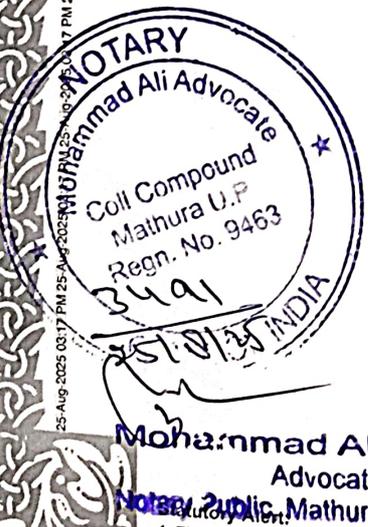
IN-UP08233434394058X



NOTARIAL STAMP
Parse. Affixer
Mohammad Ali
Advocate
गोरा कान्हा मारवा



Mohammad Ali
Notary Public, Mathura



Ch

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App rendered is the responsibility of the user.
3. The onus of checking the legitimacy is on the users of the website / Mobile App rendered.
3. In case of any discrepancy in the details on this Certificate and as available on the website / Mobile App rendered is the responsibility of the user.

CHANDRA PRAKASH SINGH DISTRICT MAGISTRATE MATHURA CHANDRA PRAKASH SINGH DISTRICT MAGISTRATE MATHURA CHANDRA PRAKASH SINGH DISTRICT MAGISTRATE MATHURA

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 435/2023**

IN THE MATTER OF:

JASBIR SINGH

...APPLICANT(s)

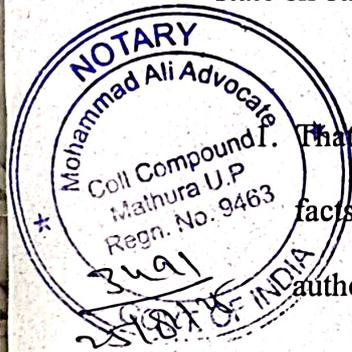
VERSUS

STATE OF U.P.

...RESPONDENT(s)

**AFFIDAVIT BY RESPONDENT NO. 5, DISTRICT MAGISTRATE,
MATHURA IN COMPLIANCE OF ORDER DATED 18.07.2025 PASSED
BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

I, Chandra Prakash Singh, aged about 55 years S/o Shri Harish Chandra Singh, presently posted as District Magistrate, Mathura, do hereby solemnly affirm and state on oath as under:



That I am, in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That in present matter, the Applicant has raised a grievance against

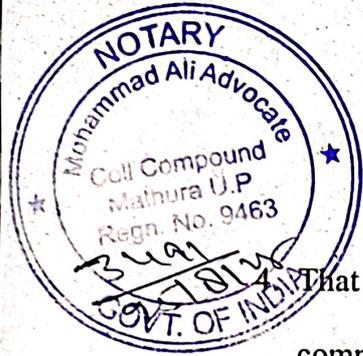
Mohammad Ali
Advocate
Notary Public, Mathura

Ch

irregularities and illegalities committed by Developer of Shri Radha Florence Vridavan Colony including, non-establishment of Sewage Treatment Plant (hereinafter referred to as 'STP'), Rain Water Harvesting, no arrangement for solid waste disposal and no greenbelt, etc.

3. That the Hon'ble Tribunal vide order dated 18.07.2025 directed the Deponent as follows:

"...3. Learned Counsel for respondent no.5-District Magistrate, Mathura also seeks time to file additional reply/response..."



That the Deponent vide letter dated 06.08.2025 constituted a committee comprising of Vice Chairman, Mathura Vrindavan Development Authority, Mathura, Regional Officer, UPPCB; Mathura and Deputy Registrar-I, Office of Deputy Registrar, Sadar, Mathura. The Deponent directed the committee to carry out the inspection of the concerned site and submit the inspection report to the Deponent.

A copy of the letter dated 06.08.2025 is annexed herewith and marked as ANNEXURE-1.

5. That in compliance of the directions issued by the Deponent, the committee

Ch

Mohammad Ali
Advocate
Notary Public, Mathura

carried out an inspection dated 21.08.2025 of M/s SJP Real Estate Ltd. (Project Shri Radha Florence), situated at Khasra Nos. 844 to 848, 850, 851, 867 to 871, Mauza Sunrakh Bangar, Tehsil and District Mathura. That during the inspection Shri Kamlesh Mishra, Senior Vice-President, was present as the representative of the colony.

A copy of the inspection report dated 21.08.2025 is annexed herewith and marked as ANNEXURE-2.

6. That the observations from the aforementioned inspection are as follows:

a. The referred colony, M/s SJP Real Estate Ltd. (Project Shri Radha Florence), Khasra Nos. 844 to 848, 850, 851, 867 to 871, Mauza – Sunrakh Bangar, Tehsil and District Mathura, is established within the ITZ area.

b. The total plot area of the referred colony is 94,548.88 sq. meters, in which there are 286 simplex villas, 47 duplex villas, and 202 plots, as per the CTE granted dated 15.02.2012 which was valid upto 31.03.2013. The CTE was granted for the 562 residential plots.

A copy of the CTE is annexed herewith and marked as ANNEXURE-3.



Mohammad Ali
Advocate
Notary Public, Mathura

Ce

c. As per the map submitted by the referred colony, the total area of 677.8 sq. meters near the main gate has been shown for commercial use, which is presently lying vacant, and no construction work has been undertaken on the said plot.

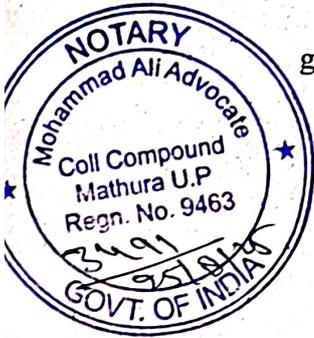
d. In the project report submitted by the referred colony, the total quantity of domestic effluent was shown as 210 KLD/day, however, after assessment as per present standards, on the basis of constructed buildings and residing occupants in the colony, the total domestic effluent generated is approximately 350 KLD.

Formula used:-

$$\begin{aligned} & \text{Total No. of House} \times \text{No. of Person} \times 135 \text{ LPD} \\ & = 562 \times 4 \times 135 = 303480 \text{ Ltr.} = 303.48 \text{ KLD} \end{aligned}$$

Assuming floating population it may be 350 KLD.

e. The domestic effluent generated by the referred colony is sent to the pumping station situated at Rukmani Vihar, which is at a distance of about 1.0 km from the colony, and thereafter the domestic effluent is sent for treatment to the 08 MLD STP, Mant Road, near 100-bed hospital, Mathura. It is submitted that the project proponent has not obtained requisite permissions from the concerned authorities for disposal and treatment of sewage in the aforementioned pumping station and the STP.



Mohammad Ali
Advocate
Notary Public, Mathura

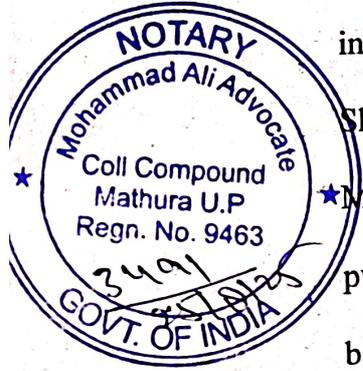
Ch

f. At the time of inspection, no construction work was found to be going on in the colony, as per the directions issued by this Hon'ble Tribunal.

g. At the time of inspection, the representative present, Shri Kamlesh Mishra, Senior Vice-President, informed that at present no construction work is being undertaken.

h. The Deputy Registrar-I, Office of Deputy Registrar, Sadar, Mathura, informed that in the referred colony, M/s SJP Real Estate Ltd. (Project Shri Radha Florence), Khasra Nos. 844 to 848, 850, 851, 867 to 871, Mauza Sunrakh Bangar, Tehsil and District Mathura, no activity of purchase-sale of vacant plots and previously constructed buildings has been carried out pursuant to the order dated 18.09.2024 passed by the Hon'ble Tribunal.

i. In the "No Objection Certificate" issued to the referred colony with respect to the condition mentioned (for not constructing STP in the colony for treatment of domestic effluent), an environmental compensation of Rs. 1,11,06,250/- has been imposed against the colony, and accordingly, Recovery Certificate has been issued by the State Board



Mohammad Ali
Advocate
Notary Public, Mathura

Ch

vide Letter No. H27808/C-4/NGT-175/RC/Mathura/2025 dated 05.05.2025.

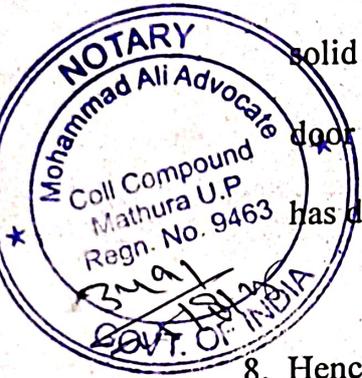
A copy of the RC dated 05.05.2025 is annexed herewith and marked as **ANNEXURE-4.**

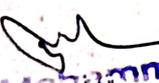
7. That it is further submitted, the project proponent has constructed five collection pits (size 4x3 feet) for rain water harvesting, and the municipal solid waste is collected by Nagar Nigam Mathura Vrindavan on door to door basis. That furthermore, it is submitted that the project proponent has developed green belt on an area 14513.71 sqr.mtr.

8. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

9. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed there from.

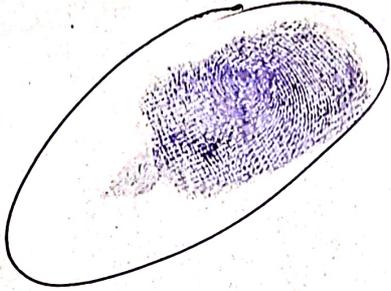
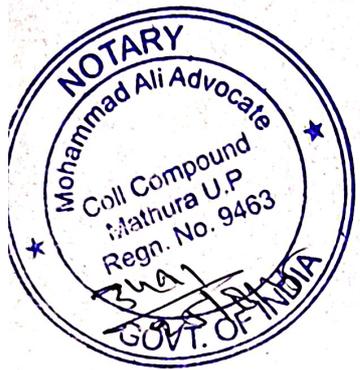

DEPONENT




Mohammad Ali
Advocate
Notary Public, Mathura

455
VERIFICATION

Verified at Mathura on this 25 day of August, 2025, that the contents of the above affidavit from paragraphs 1 to 9 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.



Ch
DEPONENT

Ch
Mohammad Ali
Advocate
Notary Public, Mathura

The Contents of the Affidavit Documents
Read over and Explained to Shri. *Chandrabhan Singh*
who is Identified by Shri. *Subh*
& on Oath Attended by me on *25/8/25*
at my office & in the notary
Register at No. *32/A*
and Charges *Rs. 100/-*
Ch
Mohammad Ali Advocate
Notary Public, Mathura

I Know Shri. *Chandrabhan Singh*
He Has Sign./Thumb
Impression before me.
Ch
Identified



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड मथुरा (टिप्पणियाँ एवं आदेश)

ANNEXURE-1

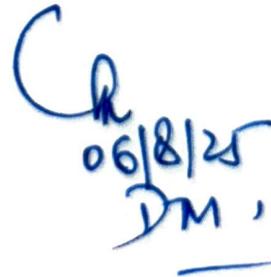
मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-435/2023 "जसवीर सिंह बनाम स्टेट ऑफ उ0प्र0" में पारित आदेश दिनांक-18.07.2025 "पताका-क" (संलग्न) में Respondent No.-5 अर्थात् जिलाधिकारी, मथुरा द्वारा Response दाखिल किये जाने के निर्देश प्राप्त हुए हैं। उक्त पारित आदेश के अनुपालन में आप से अनुरोध है कि इकाई मै0 एस0जे0पी0 रियल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेंस), खसरा सं0-844 से 848, 850, 851, 857 से 871, मौजा-सुनरख बांगर, जनपद-मथुरा की नवीनतम जाँच हेतु जनपद स्तरीय निम्नलिखित तीन सदस्यीय टीम का गठन हेतु निर्देशित करना चाहें:-

1. उपाध्यक्ष, मथुरा वृन्दावन विकास प्राधिकरण, मथुरा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा।
3. उप-निबन्धक प्रथम/द्वितीय, कार्यालय उप निबन्धक, सदर, आगरा।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में उक्त वाद की अगली सुनवाई दिनांक-26.08.2025 को नियत है।


(पंकज यादव)
क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मथुरा।

जिलाधिकारी महोदय, मथुरा।


06/8/25
DM,



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं०-65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांक:- 631/0-100/2025

दिनांक- 21/08/2025

सेवा में,

जिलाधिकारी महोदय,
मथुरा।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-435/2023 जसवीर सिंह बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक-18.07.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-435/2023 जसवीर सिंह बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक-18.07.2025 के अनुपालन में संदर्भित कॉलोनी मै० एस०जे०पी० रियल स्टेट लि० (प्रोजेक्ट श्री राधा फ्लोरेंस), खसरा सं०-844 से 848, 850, 851, 867 से 871, मौजा-सुनरख बांगर, तहसील व जनपद मथुरा का निरीक्षण आप द्वारा गठित संयुक्त टीम उपाध्यक्ष, मथुरा वृन्दावन विकास प्राधिकरण, उप-निबन्धक-प्रथम, कार्यालय उप निबन्धक, सदर, मथुरा एवं अधोहस्ताक्षरी द्वारा संयुक्त रूप से दिनांक-21.08.2025 को किया गया। निरीक्षण आख्या की छायाप्रति संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय

(पंकज यादव)
क्षेत्रीय अधिकारी

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-435/2023 जसवीर सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक-18.07.2025 के अनुपालन के सम्बन्ध में मै0 एस0जे0पी0 रियल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेंस), खसरा सं0-844 से 848, 850, 851, 867 से 871, मौजा-सुनरख बांगर, तहसील व जनपद मथुरा की निरीक्षण आख्या।

कृपया आपके आदेशानुसार मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-435/2023 जसवीर सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक-18.07.2025 के अनुपालन के सम्बन्ध में मै0 एस0जे0पी0 रियल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेंस), खसरा सं0-844 से 848, 850, 851, 867 से 871, मौजा-सुनरख बांगर, तहसील व जनपद मथुरा का निरीक्षण जिलाधिकारी महोदय, मथुरा द्वारा गठित संयुक्त टीम उपाध्यक्ष, मथुरा वृन्दावन विकास प्राधिकरण, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं उप-निबन्धक-प्रथम, कार्यालय उप निबन्धक, सदर, मथुरा द्वारा संयुक्त रूप से दिनांक-21.08.2025 को किया गया। निरीक्षण के समय कॉलोनी प्रतिनिधि के रूप में श्री कमलेश मिश्र, वरिष्ठ उपाध्यक्ष उपस्थित थे। निरीक्षण आख्या निम्नवत् है-

1. संदर्भित कॉलोनी मै0 एस0जे0पी0 रियल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेंस), खसरा सं0-844 से 848, 850, 851, 867 से 871, मौजा-सुनरख बांगर, तहसील व जनपद मथुरा में टी0टी0जैड0 क्षेत्रान्तर्गत स्थापित है।
2. संदर्भित कॉलोनी का कुल प्लॉट एरिया-94548.88 वर्ग मी0 है, जिसमें सिप्लेक्स विला-286, ड्यूप्लेक्स विला-47, प्लॉट 202 है।
3. संदर्भित कॉलोनी द्वारा प्रेषित मानचित्र के अनुसार मैन गेट के समीप स्थित प्लॉट का कुल एरिया-677.8 वर्ग मी0 कॉमर्शियल उपयोग हेतु दर्शाया गया है, जो कि वर्तमान में खाली पड़ा है एवं उक्त प्लॉट पर कोई भी निर्माण कार्य नहीं हुआ है।
4. संदर्भित कॉलोनी द्वारा प्रेषित प्रोजेक्ट रिपोर्ट में घरेलू उत्प्रवाह की कुल मात्रा 210 वर्ग मी0/दिन दर्शायी गयी है परन्तु वर्तमान के मानकों के अनुरूप कॉलोनी में निर्मित भवनों एवं रहने वाले निवासियों के आंकलन करने के पश्चात् कुल घरेलू उत्प्रवाह लगभग-350 के0एल0डी0 जनित होता है।
5. संदर्भित कॉलोनी द्वारा जनित घरेलू उत्प्रवाह को रूकमणी विहार स्थित पम्पिंग स्टेशन, जो कि कॉलोनी से लगभग 1.0 कि0मी0 की दूरी पर है, में भेजा जाता है तत्पश्चात् घरेलू उत्प्रवाह को 08 एम0एल0डी0 एस0टी0पी0, मांट रोड़, निकट 100 शैय्या अस्पताल, मथुरा में शुद्धिकरण हेतु भेजा जाता है।
6. निरीक्षण के समय कॉलोनी में निर्माण कार्य होते हुए नहीं पाया गया।
7. निरीक्षण के समय उपस्थित प्रतिनिधि श्री कमलेश मिश्र, वरिष्ठ उपाध्यक्ष द्वारा अवगत कराया गया कि वर्तमान में कोई भी निर्माण कार्य नहीं किया जा रहा है।
8. निरीक्षण के समय अधोहस्ताक्षरी द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-435/2023 जसवीर सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक-18.09.2024 के अनुपालन के सम्बन्ध में अवगत कराया गया कि मा0 राष्ट्रीय हरित अधिकरण के आदेशानुसार कॉलोनी में किसी भी प्रकार का निर्माण कार्य/भू स्थानांतरण/क्रय-विक्रय सम्बन्धी सभी क्रियाकलाप तत्काल प्रभाव से बन्द करने के निर्देश दिये गये हैं।

9. उप निबन्धक-प्रथम, कार्यालय उप निबन्धक, सदर, मथुरा द्वारा अवगत कराया गया कि कॉलोनी मै0 एस0जे0पी0 रियल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेंस), खसरा सं0-844 से 848, 850, 851, 867 से 871, मौजा-सुनरख बांगर, तहसील व जनपद मथुरा में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक-18.09.2024 के पश्चात् खाली प्लॉट एवं पूर्व से निर्मित भवनों के क्रय-विक्रय का कार्य नहीं किया जा रहा है।
10. संदर्भित कॉलोनी को निर्गत अनापत्ति प्रमाण पत्र में उल्लेखित शर्त (घरेलू उत्प्रावह के शुद्धिकरण हेतु कॉलोनी में एस0टी0पी0 के निर्माण ना करने के कारण) कॉलोनी के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि-1,11,06,250/- के सापेक्ष राज्य बोर्ड के पत्रांक-H27808/C-4/NGT-175/RC/Mathura/2025 दिनांक-05.05.2025 द्वारा आर0सी0 जारी की गयी है।
11. निरीक्षण के समय लिये गये फोटोग्राफ्स संलग्न हैं।



निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

[Signature]
21/8/2025
(उप निबन्धक-प्रथम)
कार्यालय उप निबन्धक,
सदर, मथुरा।

[Signature]
21.8.2025
(क्षेत्रीय अधिकारी)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मथुरा।

[Signature]
21/08/2025
(उपाध्यक्ष)
मथुरा वृन्दावन विकास प्राधिकरण,
मथुरा।

460



Q 16 shri radha florence, Vrindavan, Tahra, Uttar Pradesh 281003, India

Latitude
27.56117531°

Longitude
77.65059864°

Local 04:51:49 PM
GMT 11:21:49 AM

Altitude 180 meters
Friday, 22.08.2025

461



GPS Map
Camera Lite

HM64+VF3, Tahra, Vrindavan, Uttar Pradesh 281003, India

Latitude
27.5618277°

Longitude
77.65587218°

Local 04:44:27 PM
GMT 11:14:27 AM

Altitude 179 meters
Friday, 22.08.2025



 **GPS Map**
Camera Lite

HM64+WXG, Gopal Garh - Tehra Link Rd, Tahra, Vrindavan, Uttar Pradesh 281003,
India

Latitude
27.56226657°

Longitude
77.65722943°

Local 04:42:37 PM
GMT 11:12:37 AM

Altitude 180 meters
Friday, 22.08.2025

463



HM63+WF3, Vrindavan, Tahra, Uttar Pradesh 281003, India

Latitude
27.56219523°

Longitude
77.65325756°

Local 05:01:05 PM
GMT 11:31:05 AM

Altitude 180 meters
Friday, 22.08.2025

क्षेत्रीय कार्यालय

उ० प्र० प्रदूषण नियन्त्रण बोर्ड

65 ए बल्देव पुरी महोली रोड, मथुरा



क्रमांक

1441 / 1100718/12

दिनांक: 15/02/12

सेवा में

भैंसर्स एस०जे०पी० रीयल स्टेट लि०,

(फोजवट श्री राधा फ्लोरेन्सा)

द्वारा श्री सुदीप अग्रवाल,

वृन्दावन, मथुरा ।

विषय-पर्यावरणीय प्रदूषण अधिनियमों के अन्तर्गत आवासीय परियोजना विकास हेतु अनापत्ति प्रमाण पत्र निर्गमन।

महोदय

कृपया उपरोक्त विषयक अपने आवेदन दिनांक 09.02.2012 का सन्दर्भ लें। आपके आवेदन पत्र के सन्दर्भ में कृपया अवगत हो कि प्रस्तावित परियोजना हेतु पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती हैं।

1. अनापत्ति प्रमाण पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है।

क- स्थल

खसरा सं०- 844 से 848, 850, 851, 867 से 871

मौजा सुनरख बोंगर, तहसील व जनपद मथुरा।

ख- निर्माण कार्य

97010.20 वर्ग मीटर क्षेत्रफल में प्रस्तावित

562-आवासीय लघु भूखण्ड का विकास।

उपर्युक्त विषयवस्तु में किसी भी प्रकार के परिवर्तन करने पर पुनः अनापत्ति प्रमाण पत्र प्राप्त करना अनिवार्य होगा।

2. प्रस्तावित परियोजना के उपरोक्त अंकित खसरा पर स्थल विकास हेतु अनापत्ति प्रमाण पत्र निर्गत किया जा रहा है। उपरोक्त के अतिरिक्त किसी प्रकार के स्थल में परिवर्तन, भूमि का क्षेत्रफल, प्लॉट्स की संख्या इत्यादि में परिवर्तन होने की दशा में पुनः अनापत्ति प्राप्त की जानी होगी।

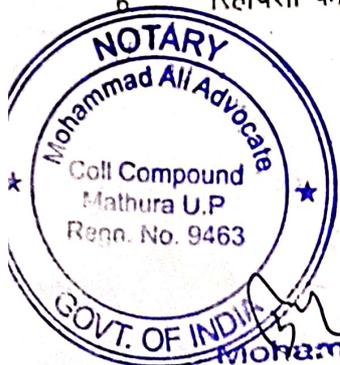
3. रिहायशी कालोनी से जनित घरेलू बहिःश्राव के शुद्धिकरण हेतु सीवेज ट्रीटमेंट प्लांट की स्थापना आवेदन के साथ प्रस्तुत किये गये प्रस्ताव के अनुसार की जाये तथा शुद्धिकरण के पश्चात् शुद्धिकृत घरेलू उत्स्रवाह का पूर्ण उपयोग सिंचाई कार्य हेतु परिसर में ही किया जाये।

4. रिहायशी कालोनी परिसर में प्रस्तावों के अनुरूप रेन वाटर हार्वेस्टिंग व्यवस्था की स्थापना की जाये।

5. रिहायशी कालोनी में सालिड वेस्ट निस्तारण के लिये पर्यावरण मंत्रालय भारत सरकार द्वारा अधिसूचित नगरीय टोस अपशिष्ट (प्रबन्ध एवं हथालन) नियम, 2000 के प्राविधानों का अनुपालन सुनिश्चित किया जाये।

6. रिहायशी कालोनी परिसर में चारों ओर समुचित हरित पट्टिका विकसित की जाये।

कृ०५०३०



Mohammad Ali
Advocate
Notary Public, Mathura

7. रिहायशी कालोनी के निर्माण के दौरान किसी प्रकार का पर्यावरण पर प्रतिकूल प्रभाव न पड़े तथा कोई भी क्रिया कलाप पर्यावरण/जनहित के प्रतिकूल नहीं की जाये।
8. पस्तावित परियोजना ताज ट्रैपेजियम क्षेत्र के अन्तर्गत स्थित है जोकि पर्यावरण दृष्टिकोण से संवेदनशील क्षेत्र है। निर्माण कार्य के दौरान एवं तत्पश्चात् किसी प्रदूषणकारी स्रोत/डी0जी0सेट की स्थापना एवं संचालन प्रतिबंधित है।
9. रिहायशी कालोनी में शिफ्टिल निर्माण कार्य प्रारम्भ करने से पूर्व मथुरा वृन्दावन विकास प्राधिकरण से मानचित्र सौकर कराकर इस कार्यालय में प्रति प्रेषित की जाये। साथ ही अन्य संबंधित विभागों से भी अनुमति प्राप्त की जाये।
10. पस्तावित आवासीय परियोजना के विकास कर्ता द्वारा पर्यावरण मंत्रालय भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना स0 613 दिनांक 4.7.2004 एवं 14.9.2006 के प्राविधानों का पूर्ण रूपेण अनुपालन सुनिश्चित किया जाये।
11. अनापत्ति प्रमाण पत्र की शर्तों की अनुपालन आख्या प्रत्येक माह बोर्ड को प्रेषित की जाये। परियोजना का निर्माण पूर्ण होने से दो माह पूर्व सहमति जल एवं सहमति वायु हेतु निर्धारित प्रपत्र पर आवेदन कर दिया जाये।

यह अनापत्ति प्रमाण पत्र दिनांक 31.03.2013 तक वैध है। शर्तों के संशोधन का अधिकार बोर्ड के पास सुरक्षित शर्तों का अनुपालन न पाये जाने पर यह अनापत्ति प्रमाण पत्र निरस्त (रिवोक) किया जा सकता है।

भवदीय

(आर0के0 सिंह)

क्षेत्रीय अधिकारी

उक्त दिनांक

50 स0

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अभियन्ता (वृत्त-4), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. उपाध्यक्ष, मथुरा वृन्दावन विकास प्राधिकरण, मथुरा।

क्षेत्रीय अधिकारी

9/12



466
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०- H27808 /C-4/NGT-175/RC/Mathura/2025

दिनांक:- 5-5-25

Regd.

To,
 The Collector,
 Mathura.

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s S.J.P. Real Estate Ltd, (Project-Shri Radha Florence), Khasra No-844 to 848, 850, 851, 867, to 871, Mauja-Sunrakh Banger, Tehsil & District-Mathura.

Sir,

Please refer to H.O. letter No. H06155/C-4/एनजीटी-175/पर्यावरण/2024 dated 24-01-2024 on the above subject. UPPCB vide letter dated 24-01-2024 has imposed Environmental Compensation of ₹ 1,11,06,250/- (₹ One Crore Eleven Lakh Six Thousand Two Hundred Fifty Only) against the unit. The amount of Environmental Compensation has not been deposited by the unit till date.

The sum of ₹ 1,11,06,250/- (₹ One Crore Eleven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from **M/s S.J.P. Real Estate Ltd, (Project-Shri Radha Florence), Khasra No-844 to 848, 850, 851, 867, to 871, Mauja-Sunrakh Banger, Tehsil & District-Mathura.**

The Name and Address of the Owner/Directors of the concerned industry is as follows:

1. Sri Sudeep Agarwal S/o Late Shri Jamuna Prasad, Address-111, Shri Jamuna Dham, Goverdhan Road, Mathura C/o M/s **S.J.P. Real Estate Ltd, (Project-Shri Radha Florence), Khasra No-844 to 848, 850, 851, 867, to 871, Mauja-Sunrakh Banger, Tehsil & District-Mathura.**

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's through following link-

Payment Gateway-<https://erp.eshiksa.net/DirectFeesv3/UPPCB>

Nature of Pollution-**Water Pollution**

EC imposed in compliance-**NGT Order**

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

CC to Regional Officer UPPCB Mathura.

Member Secretary